### GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

#### UNSTARRED QUESTION NO. 1845 TO BE ANSWERED ON 14.03.2022

#### **ACCIDENTS IN PSUS**

1845. SHRI A. GANESHAMURTHI: SHRI A. RAJA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of accidents occurred in the Public Sector Undertakings (PSUs) in the last three years;
- (b)whether any compensation has been paid to the next of kin of workers died, grievously injured, including providing employment and if so, the details thereof;
- (c)the action taken to fix responsibility against officers for the negligence of the safety measures; and
- (d)the steps taken to ensure that such accidents do not recur in future?

#### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a): The number of fatal injuries and non-fatal injuries occurred in the factories registered under the Factories Act, 1948 including PSUs covered under the said Act for the last three years 2018, 2019 and 2020 are at Annexure-I. The number of accidents occurred in Public Sector Undertakings for the Coal & Non Coal mines for the last three years i.e. from 2019 to 2021 is at Annexure-II.
- (b): The compensation to the labourers and employees for the accidents occurred in the PSUs are provided by the respective principal employer in terms of relevant provisions of the Employees' Compensation Act, 1923.

(c): The Central Government has enacted the Factories Act, 1948 and the Mines Act, 1952 for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act, 1948 and the mines including PSUs respectively. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. under the Act and the Rules framed thereunder to ensure safety and health of the workers working in the registered factories and mines. The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Act and the Rules framed thereunder and in case of violation of any of the provision of the Act and Rules, the Chief Inspector of Factories (CIF)/Directorate of Industrial Safety and Health (DISH) of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.

Investigation into cause and circumstances leading to a Fatal accident in mines is carried out by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment and action as deemed fit are taken against the persons found guilty on case to case basis. Based on the findings of the enquiry, following actions are taken against the persons held responsible for the accidents:

- (i) Management actions of censure, warning letter, demotion, transfer, withholding of promotion.
- (ii) Management action of stoppage of annual increment with or without cumulative effect.
- (iii) Suspension from duty for a specified period.
- (iv) Termination of employment in certain cases.
- (v) Cancellation of statutory certificate.
- (vi) Prosecution in the Court of Law.
- (d): Directorate General Factory Advice Service and Labour Institutes (DGFASLI) under the Ministry of Labour and Employment conducts training and awareness programmes for Workers, Supervisors, Technical personnel, Safety Officers, Factory Medical Officers and Para medical staff of the factories and dock works on various aspects of Occupational Safety and Health. The DISH/CIF of the State Governments/UTs also conducts awareness programmes on Occupational Safety and Health in factories amongst the workers working in factories.

Provisions for occupational safety & health for person employed in a mine have been made in the Mines Act, 1952 and rules & regulations framed there under. The steps taken by Directorate General of Mines Safety (DGMS) to stop recurrence of accidents are as follows: -

- (a) Enquiry into the accident and dangerous occurrences to ascertain the cause and circumstances that led to the accident and suggests suitable remedial measures to the mine management.
- (b) Inspection of the mines: Temporary stoppages of a mine or part thereof; serving the Improvement Notices & Prohibitory Orders to rectify the contraventions of statute observed during the course of inspections;
- (c) Developmental measures such as standard setting, adopting various recommendations of the ILO Conventions;
- (d) Promotional measures such as holding National Conferences on Safety in mines, conducting National Safety Awards (Mines), imparting Vocational Training and Other Training, Observance of Safety Weeks and Safety Campaigns, Holding Rescue Competition, promoting participation of worker in safety management, awareness and information dissemination;
- (e) Technical measures such as Introduction of Risk Assessment Techniques and preparation of Safety Management Plan aimed at mitigation of risks and to ensure safety of workmen, introduction of standard operating procedures to avoid unsafe practices in mines, issuing DGMS Circulars as guidelines for safe operations in identified thrust areas from time to time.

## ANNEXURE REFERED TO IN REPLY TO PART (a) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO: 1845 FOR ANSWER ON 14.03.2022 REGARDING ACCIDENTS IN PSUs.

The number of fatal injuries and non-fatal injuries occurred in the factories registered under the Factories Act, 1948 including PSUs covered under the said Act for the last three years 2018, 2019 and 2020 are as follows:

Year	No. of Fatal Injuries	No. of Non-fatal injuries
2018	1154	4528
2019	1127	3927
2020	1050	2832

**Data Source**: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

# ANNEXURE REFERED TO IN REPLY TO PART (a) OF LOK SABHA ADMITTED UNSTARRED QUESTION NO. 1845 FOR ANSWER ON 14.03.2022 REGARDING ACCIDENTS IN PSUs.

Number of accidents occurred in Public Sector Undertakings for the Coal & Non Coal mines for the last three years i.e. from 2019 to 2021 are as follows:

Year	No. of Fatal Accidents	No. of Serious accidents
2019	64	234
2020	62	125
2021	47	160

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